Directorate General Foreign Trade DES-V Section

The NC Meeting No.5/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.06.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri V.K. Kohli, Director	TC office, Noida
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mahapatra, DDG	DGFT
5	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.04/AM-17 held on 25.05.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 5/AM-18 dated 08.06.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 5/84-ALC3/2017 MEETING DATE: 08.06.2017

	Case No.:26/8/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
1	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to await reply of the firm. The case stands deferred for re-listing on 06.07.2017.

Case No.:5/10/84-ALC3/2016	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310806290	Defer Date 06.07.2017
:01/84/050/00181/AM17/	:03/94/040/00250/AM17/	15.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply to the deficiency issued to the firm on 08.03.2017 has been received is not clear. Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to sample export product. The case stands deferred for re-listing on 06.07.2017.

	Case No.:28/12/84-ALC3/2016	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
3	HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

M

16

Case No.:29/12/84-ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

	Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
5	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm received. The papers in this case have been referred to TC, Mumbai. Committee decided to await their reply. The case stands deferred for re-listing on 06.07.2017.

Case No.:23/18/84-ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Rejected
HQ File	RLA File	Lic.No/Date:0410162244	
:01/84/050/00304/AM17/	:04/24/040/00082/AM17/	02.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish certain information for examination of the case. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC.

RA may take suitable consequential action accordingly.

Case No.:8/18/84-ALC3/2016	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Rejected
HQ File	RLA File	Lic.No/Date:0310807808	
:01/84/050/00289/AM17/	:03/95/040/00207/AM16/	15.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the manufacturing process and CAD of the product. Since, no reply is not received from the firm, the Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC.

RA may take suitable consequential action accordingly.

	Case No.:35/20/84-ALC3/2016	Party Name: J.D. APPARELS	Meet No/Date:5/84-	Status:
8		PVT. LTD.	ALC3/2017	Approved







		08.06.2017	
HQ File:01/84/050/00378/AM17/	RLA File :05/23/040/00276/AM17/	Lic.No/Date:0510399815 22.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the firm's reply explaining the manufacturing process of yarn to garments with stage wise wastage, measurement chart alongwith CAD of the product in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:29/20/84-ALC3/2016	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399970	Defer Date 06.07.2017
:01/84/050/00372/AM17/	:05/23/040/00090/AM17/	03.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 through by post to furnish the justification of requirement of higher wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

Case No.:6/18/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210077997	Defer Date 06.07.2017
:01/84/050/00287/AM17/	:32/24/040/00021/AM17/	04.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through email to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The reply is not received from the firm so far. Further application has been referred to TC, Mumbai for comments. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

Case No.:62/20/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410162348	Defer Date 06.07.2017
:01/84/050/00405/AM17/	:04/24/040/00114/AM17/	05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement chart, Manufacturing process alongwith stage wise wastage of the product in this case. Further application has been referred to TC, Mumbai for comments. NC decided to wait for their reply. The case stands deferred for relisting on 06.07.2017.

Case No.:24/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
-----------------------------	------------------------------------	---	---------------------







HQ File	RLA File	Lic.No/Date:0510400059	Defer Date:
:01/84/050/00367/AM17/	:05/24/040/00313/AM17/	06.10.2016	06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply to the deficiency issued to the firm on 08.03.2017 has been received is not clear. Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017.

Case No.:30/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that there is no representative of the firm has attended the personal hearing before NC on 02.03.2017. Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017.

Case No.:3/3/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:5610005011	
:01/84/050/00008/AM18/	:56/24/040/00034/AM17/	18.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400240	Defer Date: 06.07.2017
:01/84/050/00365/AM17/	:05/24/040/00348/AM17/	24.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the CAD, Justification of fabric requirement of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

	Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
10	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai for comments. NC decided to await







their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:5/16/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0710110601	
7 :01/84/050/00279/AM17/	:07/24/040/00234/AM17/	28.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:21/20/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400316	Defer Date 06.07.2017
8 :01/84/050/00364/AM17/	:05/23/040/00350/AM17/	28.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed CAD enclosed with documents are not clear. NC decided to ask the firm to furnish the clear copy of CAD. The case stands deferred for re-listing on 06.07.2017.

	Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
19	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

	Case No.:14/18/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
20	HQ File :01/84/050/00295/AM17/	RLA File :07/24/040/00252/AM17/	Lic.No/Date:0710110678 23.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

21	Case No.:29/22/84-ALC3/2016	PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
	HQ File :01/84/050/00435/AM17/	REFERENCE	Lic.No/Date:0210207157 25.11.2016	Defer Date: 06.07.2017

M

16

M

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

	Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
22	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:54/20/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400554	Defer Date: 06.07.2017
:01/84/050/00397/AM17/	:05/24/040/00404/AM17/	30.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:22/22/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207159	Defer Date: 06.07.2017
:01/84/050/00428/AM17/	:02/24/040/00168/AM17/	30.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

	Case No.:61/20/84-ALC3/2016	Party Name:LINK UP TEXTILES LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
25	HQ File :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 06.07.2017.

26	Case No.:20/1/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400565	Defer Date:

17

8

m

:01/84/050/00537/AM17/ :05/28/095/00046	/AM17/ 01.12.2016	06.07.2017
---	-------------------	------------

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

	Case No.:59/20/84-ALC3/2016	Party Name:EXEL SOURCING COMPANY,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
27	HQ File :01/84/050/00402/AM17/	TCDTTTTTC	Lic.No/Date:3210078045 02.12.2016	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 06.07.2017.

Case No.:58/20/84- ALC3/2016	Party Name: JAI COTTON	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078047	Defer Date 06.07.2017
:01/84/050/00401/AM17/	:32/24/040/00030/AM17/	07.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 02.02.2017 to furnish the justification higher wastage and measurement chart of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

Case No.:25/22/84- ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0210207182	
:01/84/050/00431/AM17/	:02/24/040/00178/AM17/	07.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms for the above Advance Authorisation as per DIPP Comments vide their L.No. 7/70/2017-TSW dated 06.06.2017 as under:

Export Item No.1: Key Ring made in PU Fabric (PU 20 + PU49) with or without accessories / fittings / embellishments, etc.

Quantity: 600 numbers

Import items

S.No.	Item description	Quantity recommended
6	Mtac-IMP Dee Ring-JA-346-12 MM-Satin Nickel	Net content contained in export + 1% in number
7	Mtac-Imp Flap-WL012	Net content contained in export + 1% in number
12	Mtac-IMP Rubber Lock-WL009	Net content contained in export +

VH

16

M

		1% in number
18	Rein-IMP PU-Emboss PU 20-54 INCH	Net content contained in yard in
		export + 3%

Export Item No.2: Key Ring made in PU Fabric (PU 49) with or without accessories / fittings / embellishments, etc.

Quantity:

700 numbers

Import items

S. No.	Item description	Quantity recommended
5	Mtac-IMP Aluminum Plate-SS171-1+ Open	Net content contained in export +
	ring 1.8x10 mm-45X35 MM-Satin Nickel	1% in number
8	Mtac-IMP Necklace Keyring-WL029	Net content contained in export +
	, and the second of the second	1% in number
17	Rein-IMP Nylon Webbing-TDMD002-L-7X1	Net content contained in yard in
	MM	export + 3%

Export Item No.3: Ladies Purses made in PU Fabric (PU 20 + PU 49) with or without accessories / fittings / embellishments, etc.

Quantity:

4,430 numbers

Import items

S. No.	Item description	Quantity recommended
2	Logo-IMP logo Stripe 1-WL020-61.20x22 MM	Net content contained in export + 1% in number
3	Logo-IMP logo Stripe-WL002-168.68x15 MM	Net content contained in export + 1% in number
4	Logo-Inside Rubber Tag-WL025	Net content contained in export + 1% in number
9	Mtac-IMP Rivet-JF-070-7X8 MM-Satin Nickel	Net content contained in export + 1% in number
10	Mtac-IMP Rivet-JM-NA-4X6X4 MM-Satin Nickel	Net content contained in export + 1% in number
12	Mtac-IMP Rubber Lock-WL009	Net content contained in export + 1% in number
14	Mtac-IMP Wrist Hander-WL023	Net content contained in export + 1% in number
15	Pulr-Imp Silicon zip Puller(Soft Rubber) - WL028- 60X15 MM	Net content contained in export + 1% in number
18	Rein-IMP PU-Emboss PU 20-54 INCH	Net content contained i yard in export + 3%

Export Item No.4: Pouches made in PU Fabric (PU 20 + PU 49) with or without accessories / fittings / embellishments, etc.

V

B 8

Quantity:

800 numbers

Import items

S. No.	Item description	Quantity recommended
1	Logo-IMP Brick Logo-WL016-50X15 MM	Net content contained in export + 1% in number
2	Logo-IMP logo Stripe 1-WL020-61.20x22 MM	Net content contained in export + 1% in number
4	Logo-Inside Rubber Tag-WL025	Net content contained in export + 1% in number
11	Mtac-IMP Rubber Cylinder-WL022	Net content contained in export + 1% in number
15	Pulr-Imp Silicon zip Puller(Soft Rubber) - WL028-60X15 MM	Net content contained in export + 1% in number
16	Rein-IMP Elastic-TDMD001-A/B-80X2.2 MM	Net content contained in yard in export + 3%
18	Rein-IMP PU-Emboss PU 20-54 INCH	Net content contained in yard in export + 3%

Export Item No.5: Pouches made in PU Fabric (PU 20) with or without accessories / fittings / embellishments, etc.

Quantity:

800 numbers

Import items

S. No.	Item description	Quantity recommended
1	Logo-IMP Brick Logo-WL016-50X15 MM	Net content contained in export + 1% in number
4	Logo-Inside Rubber Tag-WL025	Net content contained in export + 1% in number
11	Mtac-IMP Rubber Cylinder-WL022	Net content contained in export + 1% in number
15	Pulr-Imp Silicon zip Puller(Soft Rubber) - WL028-60X15 MM	Net content contained in export + 1% in number
16	Rein-IMP Elastic-TDMD001-A/B-80X2.2 MM	Net content contained in yard in export + 3%
18	Rein-IMP PU-Emboss PU 20-54 INCH	Net content contained in yard in export + 3%

Export Item No.6: Wallets made in PU Fabric (PU 20 + PU 49) with or without accessories / fittings / embellishments, etc.

Quantity:

800 numbers

Import items

S.	Item description	Quantity recommended

M



No.		
3	Logo-IMP logo Stripe-WL002-168.68x15 MM	Net content contained in export + 1% in number
13	Mtac-IMP Rubber Stripe-WL033-9X2.60 CM	Net content contained in export + 1% in number
18	Rein-IMP PU-Emboss PU 20-54 INCH	Net content contained in yard in export + 3%

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400715	Defer Date 06.07.2017
:01/84/050/00424/AM17/	:05/24/040/00450/AM17/	13.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

	Case No.:15/22/84-ALC3/2016	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
31	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that NC had decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 06.07.2017.

Case No.:34/22/84-ALC3/2016	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0610038507	
:01/84/050/00440/AM17/	:06/24/040/00029/AM17/	20.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms in respect of the above Advance Authorisation as per DIPP Comments vide their L.No.7/72/2017-TSW dated 08.06.2017 as under:

Taking cue from H-97 and its amendment dated 09.08.2012, the following norms is approved:

Export Item: Flexible Intermediate Bulk Containers (PP 388000 kgs & Polyester)

Ouantity: 4,00,000 kg

S. No.	Import Item	Quantity
	Polypropylene Granules virgin for extrusion	1.10 kg/kg content contained in

My

8

Va

		export
2.	Polyester Filament Yarn (Virgin)	1.05 kg/kg content contained in export
3.	U.V. Stablizer Master Batch (Additive Master	0.02 kg/kg export product
	Batch Containing 20% U.V. Stablizer) Virgin	As per packing policy
4.	P.P. Granules (To be used for manufacture of packing material) virgin for extrusion	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400895	Defer Date 06.07.2017
:01/84/050/00432/AM17/	:05/23/040/00454/AM17/	21.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:7/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400978	
:01/84/050/00413/AM17/	:05/24/040/00476/AM17/	28.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:28/22/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
35	HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the justification for higher wastage. Reply of the firm received and examined. The case stands deferred for re-listing on 06.07.2017.

Case No.:14/22/84-ALC3/2016	Party Name:P.K.OVERSEAS	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510401065	
:01/84/050/00420/AM17/	:05/24/040/00488/AM17/	03.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms in respect of the above Advance Authorisation as per DIPP Comments vide their







L.No.7/216/2017-TSW dated 31.05.2017 as under:

S.	Export Item Name	Quantity
No.		
1	Suede Saddle Pad (Saddlery items) (consisting of 12659 Sq. Mt import item no.1 and 12659 Sq. Mt of Import item No.2).	1,00,000 number
S.	Import Item Name	Quantity
No. 1.	60% Viscose 40% Polyester Knitted Fabric 250-260 GSM Width 145 cms +/-5%	1,30,500 sq mt
2.	100% Polyester Woven Suede Fabric (140-150 GSM) Width 145 cms +/-5%	1,30,500 sq mt

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:36/22/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File:01/84/050/00442/AM17/	RLA File :06/24/040/00034/AM17/	Lic.No/Date:0610038524 03.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms for the above Advance Authorisation as per DIPP Comments vide their L.No.7/69/2017-37 TSW dated 10.04.2017 as under:

Export Item	Quantity	Import Item	Quantity Recommended
i) Nylon Sewing Threads	31,000 kg	i) HT Nylon 66 Bonded Yarn	31,000 kg
ii) Polyester Sewing	60,000 kg	ii) High Tenacity Polyester	60,000 kg
Threads		Twisted Filament Yarn	

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:38/22/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:1110028253	
:01/84/050/00444/AM17/	:11/24/040/00004/AM17/	04.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation as per DIPP Comments vide their L.No. 7/73/2017-TSW dated 05.06.2017 as under:

Taking cue from H-97 and its amendment dated 09.08.2012, the following norms are approved:

Export Item: Flexible Intermediate bulk Containers

VM

15

ha

Quantity: - 2075 MT

S. No.	Import Item	Quantity
1.	PP granules	1.10 MT/MT content contains in export or applied quantity whichever is less.
2.	HDPE Granules	1.05 MT/MT content contains in export or applied quantity whichever is less.
3.	LLDPE Granules	1.05 MT/MT content contains in export or applied quantity whichever is less.
4.	PP Yarn (PP MF Yarn)	1.05 MT/MT content contains in export or applied quantity whichever is less.
5.	Packing material (PP granules)	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
39	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:22/1/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510401266	
:01/84/050/00002/AM18/	:05/24/040/00521/AM17/	12.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to **ratify** the norms for the above advance authorisation as under:

Sl.	Export Item Name	Quantity allowed
	LADIES BLOUSE MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/- 10%, STYLE NO. 8BE7264293, 8EE7264293	As applied
2	LADIES BLOUSE MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/- 10% STYLE NO. 8BE7284293, 8EE7284293	2.70 Sqm per piece
3	LADIES TROUSER MADE OF 100% COTTON YARN DYED WOVEN FABRIC GSM 157+/- 10% STYLE NO. 041-17C51194, 641-17C54749	As applied

RA concern may take necessary action subject to compliance of other usual conditions.

M

40

13

Ma

		Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
41	HQ File :01/84/050/00528/AM17/	RLA File :05/23/040/00495/AM17/	Lic.No/Date:0510401325 17.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:12/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
42	HQ File :01/84/050/00529/AM17/	RLA File :05/24/040/00530/AM17/	Lic.No/Date:0510401345 19.01.2017	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017.

	Case No.:16/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
43	HQ File :01/84/050/00533/AM17/	RLA File :05/24/040/00529/AM17/	Lic.No/Date:0510401344 19.01.2017	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017.

Case No.:15/1/84-ALC3	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510401395	Defer Date: 06.07.2017
44 :01/84/050/00532/AM17	:05/24/040/00534/AM17/	27.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:17/1/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510401405	Defer Date: 06.07.2017
45 :01/84/050/00534/AM17/	:05/24/040/00548/AM17/	30.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017.

M

1

Mh_

Case No.:3/1/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510401433	
:01/84/050/00520/AM17/	:05/24/040/00541/AM17/	31.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:1/1/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510401457	
:01/84/050/00518/AM17/	:05/24/040/00550/AM17/	02.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:2/3/84-ALC3/2017	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310810900	Defer Date 06.07.2017
:01/84/050/00007/AM18/	:03/94/040/00995/AM17/	02.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application was referred to DC(MSME) and TC, Noida for their comments though the case relates to DIPP. NC decided to forward a copy of the application to DIPP for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:2/1/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510401499	Defer Date 06.07.2017
9 :01/84/050/00519/AM17/	:05/23/040/00529/AM17/	03.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017.

	Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
50	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and

noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:19/3/84-ALC3/20	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310811065	Defer Date 06.07.2017
:01/84/050/00024/AM18/	:03/95/040/00863/AM17/	09.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:6/1/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510401636	
:01/84/050/00523/AM17/	:05/23/040/00543/AM17/	14.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:13/1/84-ALC3/2017	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File :01/84/050/00530/AM17/	RLA File :05/24/040/00579/AM17/	Lic.No/Date:0510401635 14.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:8/1/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510401661	Defer Date: 06.07.2017
:01/84/050/00525/AM17/	:05/23/040/00541/AM17/	15.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

55	Case No.:17/3/84-ALC3/2017	CORPORATION ALC3/2	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
33	HQ File :01/84/050/00022/AM18/	RLA File :03/95/040/00927/AM17/	Lic.No/Date:0310811442 27.02.2017	Defer Date 06.07.2017

M

1

In-

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:12/3/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File :01/84/050/00017/AM18/	RLA File :05/24/040/00596/AM17/	Lic.No/Date:0510401803 01.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:18/3/84-ALC3/2017	Party Name: VRIJESH CORPORATION	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0310811522	
:01/84/050/00023/AM18/	:03/95/040/00928/AM17/	01.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:5/3/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510401834	Defer Date: 06.07.2017
:01/84/050/00010/AM18/	:05/23/040/00574/AM17/	02.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017

Case No.:4/3/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510401876	Defer Date: 06.07.2017
59 :01/84/050/00009/AM18/	:05/23/040/00585/AM17/	07.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing alongwith relevant papers to explain their case. The case stands deferred for re-listing on 06.07.2017

Case No.:11/3/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
----------------------------	---------------------------------	---	---------------------

M

b 1

m

		AND DESCRIPTION OF THE PROPERTY OF THE PROPERT
HQ File	RLA File	Lic.No/Date:0510401884
:01/84/050/00016/AM18/	:05/24/040/00618/AM17/	07.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for s per CAD/CAM. RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:21/1/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
61	HQ File :01/84/050/00001/AM18/	RLA File :32/24/040/00040/AM17/	Lic.No/Date:3210078125 15.03.2017	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Coimbaotre. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 06.07.2017.

Case No.:8/3/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510045139	Defer Date 06.07.2017
:01/84/050/00013/AM18/	:35/24/040/00058/AM17/	15.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 06.07.2017.

Case No.:15/3/84-ALC3/2017	Party Name:SURYA TEXTECH,	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:2210015666	Defer Date 06.07.2017
:01/84/050/00020/AM18/	:22/24/040/00106/AM17/	17.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 06.07.2017.

Case No.:1/3/84-ALC3/2017	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0610038589	
:01/84/050/00006/AM18/	:06/24/040/00046/AM17/	28.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms in respect of the Advance Authorisation as per DIPP Comments vide their L.No.7/72/2017-TSW dated 01.06.2017 as under:

M

15

Taking cue from H-97 and its amendment dated 09.08.2012, the following norms is approved:

Export Item: Flexible Intermediate Bulk Containers

Quantity: 1,00,000 kg

S. No.	Import Item	Quantity
1.	Polypropylene Granules	1.10 kg/kg content contained in export
2.	U.V. Stablizer Master Batch (Additive Master Batch Containing 20% U.V. Stablizer) Virgin	0.02 kg/kg export product
3.	Yarn (conductive)	1.05 kg/kg content contained in export
4.	Tape (conductive)	1.05 kg/kg content contained in export
5.	P.P. Granules (To be used for manufacture of packing material) virgin for extrusion	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:6/3/84-ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
65	HQ File :01/84/050/00011/AM18/	RLA File :05/23/040/00620/AM17/	Lic.No/Date:0510402103 30.03.2017	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:20/3/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3010104011	Defer Date 06.07.2017
:01/84/050/00025/AM18/	:30/24/040/00045/AM17/	05.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402175	Defer Date: 06.07.2017
:01/84/050/00019/AM18/	:05/24/040/00669/AM17/	06.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to TC, Noida for their comments. The case of the same firm is pending with TC, Mumbai. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

		The second particular Automatical Second Sec	
68 Case No.:25/1/84-ALC3/2017	Party Name:PINNACLE	Meet No/Date:5/84-	Status:

red

1

lh_

	CLOTHING CO.,	ALC3/2017 08.06.2017	Deferred
HQ File	RLA File	Lic.No/Date:0510402195	Defer Date: 06.07.2017
:01/84/050/00005/AM18/	:05/24/040/00007/AM18/	10.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

Case I	No.:9/3/84-ALC3/2017	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
HQ Fi	le	RLA File	Lic.No/Date:0510402241	Defer Date: 06.07.2017
:01/84	/050/00014/AM18/	:05/24/040/00021/AM18/	18.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017

	Case No.:10/3/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
70	HQ File :01/84/050/00015/AM18/	RLA File :05/24/040/00015/AM18/	Lic.No/Date:0510402240 18.04.2017	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017

	Case No.:13/3/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
71	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The comments of TA is awaited. The case stands deferred for re-listing on 06.07.2017.

Ca	ase No.:21/3/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2017 08.06.2017	Status: Deferred
72 HC	Q File 1/84/050/00026/AM18/	RLA File :05/24/095/00008/AM18/	Lic.No/Date:0510402457 04.05.2017	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017

72	Case No :22/3/84-ALC3/2017	Party Name:ORIENT CRAFT	Meet No/Date:5/84-	Status:
13	Case 11022/3/04-ALC3/2017	Tarey Transcript		







	LIMITED	ALC3/2017 08.06.2017	Deferred
HQ File :01/84/050/00027/AM18/	RLA File :05/24/095/00007/AM18/	Lic.No/Date:0510402463 05.05.2017	Defer Date: 06.07.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application had been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017

74.

Case No. 90	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No. 05/AM18 dated 08.06.2017	File No.01/84/050/260/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	

Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410129701 dated 21.10.2011.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee also observed that the case has been referred to DIPP on 02.02.2017 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

75.

Case No. 91	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No. 05/AM18 dated 08.06.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (I	Full Shoes Mens) against the Annual Advance
Authorization No. 0510341894 dated 28.12.2012.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 06.07.2017.

76.

Case No. 92	M/s. Citizen Technical Textile Pvt. Ltd.
NC Meeting No. 05/AM18 dated 08.06.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authoriza	tion No. 5210041867 dated 21.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for re-open their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84

dated 21.04.2016. NC decided to defer the case for re-listing on 06.07.2017.

77

7.7.	
Case No. 93	M/s. JPM Exports Pvt. Ltd.
NC Meeting No. 05/AM18 dated 08.06.2017	File No.01/84/50/00176/AM-16/DES-V

21

VV





RA. F.No. 02/24/040/00085/AM16

Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 06.07.2017.

78

Case No. 94	M/s Radnik Exports, New Delhi
NC Meeting No. 05/AM18 dated 08.06.2017	F.No.01/84/171/00312/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No. 0510390128 dated 05.08.2014

Fixation of norms for the export product – Other Outer Garments Ladies Top (Mfd out of 100% Polyester woven fabric, width 56", GSM 100+/- 10% (Style : Camelia) in respect of Annual Advance Authorization No. 0510390128 dt 05.08.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0510390128 dated 05.08.2014. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

79.

Case No. 95.	M/s. Radnik Exports
NC Meeting No. 05/AM18 dated 08.06.2017	File No. 01/84/162/00304/AM-17/DES-V
RA. F.No. 05/27/039/021/AM14	Annual Advance Authorisation No.0510370188 dated 01.11.2013

Fixation of norms for the export product – Ladies Blouse with tightening at bottom (Style PC Zingo Blouse) manufactured out of 91% Silk 9% metalized fibre woven fabric, width 43" (Cuttable width 40"), GSM31 +/- 10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 06.07.2017.

80

Case No. 96.	M/s. Rahman Industries Ltd. Kanpur
NC Meeting No. 05/AM18 dated 08.06.2017	File No. 01/84/162/00391/AM-15/DES-V
RA. F.No. 06/24/040/00033/AM15	Advance Authorisation No.0610038049 dated 02.02.2015.
NO D. I.	representation dated 19.05.2017 have requested for

M/s Rahman Industries Ltd. Kanpur vide their representation dated 19.05.2017 have requested for ratification on of input-output norms against Advance Authorisation No.0610038049 date





02.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms for the above AA as per DIPP earlier comments vide their F.No.7/3/2015-TWS dated 06.10.2015 under:

Export Item:

Gents shoes with upper of composition leather & PU sole

(weight of sole 850 gms) (40,000 pairs)

Quantity:- 1 p

S.No.	Import Item	Quantity
1.	Synthetic lining	1.75 Sq. foot
2.	Thermoplastic Sheets for (1) counter	0.014 Sq. mt
3.	Thermoplastic Sheets for (2) for puffs	Not allowed
4.	Sheet for making insole	0.05 Sq. mt.
5.	Thermoplastic cement rod (Polyester)	0.011 Kg
6.	Polyol	0.515 Kg
7.	Isocynate	0.38335 Kg
8.	Catalyst	0.04505 Kg
9.	Pigment Paste	0.02635 Kg
10.	Release Agent	0.03825 Kg
11.	Toe caps (composite)	Net to net
12.	Mid Sole	Net to net
13.	Eyelets (D. Rings)	Net to net
14.	Microfibre leather / synthetic leather	Net to net

(*As per G13 & 14, only one item either raw material or finished product of Toe cap/puffs is allowed)

RA may take necessary action subject to compliance of other usual conditions.

S.No.81

Case No. 97	M/s Chelsea Mill LLP
NC Meeting No. 05/AM18 dated 08.06.2017	F.No.01/84/171/16/AM18/DES-V
	Of Catton Danim/Chambray Wyn Printed Infant &

Fixation of norms for the export product – 1. 100% Cotton Denim/Chambray Wvn Printed Infant & Girls Long Dresses (Style No.121662) GSM 152 +/-10%, 2. 100% Cotton Denim/Chambray Wvn Printed Yong Girls Long Sleeves Shirts (Style No.921078) GSM 152 +/-10%, under Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s Chelsea Mill LLP vide their letter dated 19-05-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

82

G N 00	M/s Loyal Textile Mills Ltd. Kovilpatti. Tamil Nadu.
Case No.98	
NC Meeting No. 5/AM18 dated	File No.01/84/050/022/AM12/DES-V
30.07.2015	
Enhancement in Chemicals allowe	ed by Norms Committee in respect of Advance Authorization No.

no

3510033691 dated 27.04.2011.

M/s Loyal Textile Mills Ltd. vide their representation dated 30.01.2017 have requested for re-fix the norms against above advance authorisatin as they are not satisfied with the decision of the NC conveyed by this office on 10.09.2015 in this case. The fim has requested to re-fix the norms again as per Textile Commissioner, Mumbai report as recommended by them the separate quantities of chemicals for different firics viz Fabric-I, Fabric-II & Fabric-III whereas the NC has allowed quantities meant for Fabric-I.

The firm has also requested for enhancement of the ceiling from 14% to 26% for imprt of dyes and chemicals against the above said advance authorisation. The case was placed before the Committee and is under examination. The case stands deferred for re-listing on 06.07.2017.

S.No.83

Case No. 99	M/s. Orient Craft Ltd.	
	File No. 01/84/162/00084/AM18/DES-V	
Fixation of norms for export product Ladies Blouse made out of 100% Polyester Dyed Woven		
Fabric, GSM 70 (+/- 10%) Style No. 412106/937513 under Special Advance Authorisation Scheme		
as per provision of para 4.04 (a) (1) of FTP-2015-2020.		

Decision: M/s. Orient Craft Ltd. vide their letter dated 24.05.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

S.No.84

Case No. 100	M/s. Shahi Exports Pvt. Ltd.	
NC Meeting No.05/AM-18 Dated 08.06.2017	F. NO.01/84/162/00089/AM-18/DES-V	
Fixation of norms exports products (1) Men's Trouser made of 100% Polyester Printed Woven		
Fabric GSM 22.5(Tolerance +/- 10%) Style No. 115186 under Special Advance Authorisation		
Scheme as per provision of para 4.04 (a) (1) of FTP-20	15-2020.	

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 28-05-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

85

05.	
Case No. 101	M/s. Chelsea Mills LLP
NC Meeting No.05/AM-18 dated 08.06.2017	F.No. 01/84/171/00013/AM18/DES-V
Clarification on flexibility upto +/- 3% in count Notice No. 1 of 2015-20	of import /export for blended fabrics as per Public
M/s Chelsea Mills LLP vide their letter dated	29.03.2017 has requested for clarification on Public
Notice No. 1 dated 06.04.2016 seeking clar	ification of Blended Fabrics when imported under

VV

15

Advance Authorisation the variation found in fiber contents by weight upto +/- 3% in count or composition would be permitted under Public Notice No. 1/2015-2020 dated 06.04.2016. The firm is given personal hearing of 06.07.2017 to explain the case stands deferred for re-listing on 06.07.2017.

86

Case No.102	M/s. Matrix Clothing Pvt. Ltd.
NC Meeting No.05/AM-18 dated 08.06.2017	F.No. 01/84/050/00416/AM16/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated 15.01.2016

M/s. Matirx Clothing Pvt. Ltd. vide their representation dated 27.04.2017 have requested for reopen their case and ratify the norms against Advance Authorisation No. 0510397311 dated 15.01.2016 as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2017 due to non submission of reply to deficiency letter issued to the firm on 17.03.2016 to furnish the justification of higher wastage of inputs alongwith CAD/CAM remade in this case. Firm hs not submitted the desired documents. The case is under examination of the Committee and case stands deferred for re-listing on 06.07.2017.

S.No.87

Case No. 103	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.05/AM-18 Dated 08.06.2017	F. NO.01/84/162/00020/AM-18/DES-V
NC Meeting No.05/AMI-18 Dated 08.00.2017	
Fixation of norms for export product Ladies Skirt	100% Polyester woven Dyed Fablic USW 180
(Tolerance + or - 10%) Style No.4731X against S	Special Advance Authorisation Scheme as per
provision of para 4.04 (a) (1) of FTP-2015-2020.	
provision of para 1.0 . (a) (1)	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24-04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that personal hearing was given in this case, however, firm has requested for postponement of the hearing. Committee decided to ask the firm to attend the hearing with sample of the export product in this case on 22.06.2017.

22

Case No.104	M/s. About U Fashions Pvt. Ltd
NC Meeting No.05/AM-18 dated 08.06.2017	F.No. 01/84/050/00159/AM16/DES-V
RA F.No.03/94/040/00160/AM16	Adv. Authorisation No.0310796543 dated 10.06.2015

M/s. About U Fashions Pvt. Ltd. was represented on 17.11.2016 for enhancement of watage percentage agaisnt the Adv. Authorisation No. 0310796543 dated 10.06.2015 which was decided by NC in its meeting No. 19/84 dated 10.09.2015 as under:

S.	Export Product	Export Quantity		Import item	Quantity allowed
No. 1.	Embroidery in the Piece, in Strips or in Motif (Polyester Cotton 80% Polyester / 20% Cotton GSM 84 +/- 10%.	174475.000 Sq. yard	1.	Polyester Cotton 63" Grey Fabrics (Polyester 80% and Cotton 20%) GSM 84 +/- 10%.	(including 1%

The firm had stated that the wastage allowed by NC 1% but the actual wastage is near about 30% and requested for re-consider their case. The case is under examination of the Committee and case stands deferred for re-listing on 06.07.2017.

89

Case No. 105	M/s Radnik Exports, New Delhi
NC Meeting No. 05/AM18 dated 08.06.2017	F.No.01/84/171/00311/AM17/DES-V
RA F.No.05/27/039/00021/AM-14	Annual Advance Authorisation No.0510370188
Dt.28.10.2013	dt 01.11.2013

Fixation of norms for the export product – 1. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42" (cuttable 40"), GSM 34 +/-10%, 2. Ladies divided skirt, Mfd out of 100% Silk Woven Printed/dyed fabric finished, width 42" (cuttable 40"), GSM 34 and 3. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42" (cuttable 40"), GSM 34 +/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

S.No.90

S.No.90		
Case No. 106	M/s. Shahi Exports Pvt. Ltd.	
NC Masting NO 05/AM-18 Dated 08 06 2017	F. NO.01/84/162/00090/AM-18/DES-V	
Figure of norms exports products (1) Men's Trouse	er made of 99% Cotton 1% Elastane Denim	
Woven Fabric GSM 227(Tolerance +/- 10%) Style	No. 088-78B9134 under Special Advance	
Authorisation Scheme as per provision of para 4.04 (a)	(1) of FTP-2015-2020.	
Authorisation Scheme as per provision of para 110 (a)	dated 05 06-2017 have requested for fixation	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 05.06-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered of norms for above said export product under Special Advance Authorisation.		
of norms for above said export product under Special A	and went through the details submitted in this	
the case as per agenda along with other relevant papers	this case the Committee approved the input	
case. As per CAD/CAM and other details provided in	tills case, the committee approved the in-	
output norms as applied for. The copy of the application is forwarded to the concerned RA for		
further necessary action and compliance of other usual conditions. There is no need to send the case		
to DCET (HO) for fixation the norms again, GSM show	ald match in import and export.	
RA concern may take necessary action subject to comp	bliance of other usual conditions.	

S.No.91

Case No. 107 M/s. Richa Global Exports Pvt. Ltd. NC Meeting No. 5/AM-18 dt. 08.06.2017 File No. 01/84/162/97/AM18/DES-V	
NG Mosting No. 5/AM 18 dt 08 06 2017 File No. 01/84/162/97/AM18/DES-V	
The Meeting 110. 37 th 10 dis 117	
Fixation of norms for export product (1) Ladies Top of 100% Polyester Dyed Fabric GSM 117 10%), Style No.447036-445093 under Special Advance Authorisation Scheme as per provision	(+/- n of
4.04 (-) (1) of ETD 2015 2020	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 05.06.2017, have requested	101

VI

2

VA.

fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

S.No.92

Case No. 108	M/s. Radnik Exports
NO Marting No. 5/AM 18 dt 08 06 2017	File No. 01/84/162/97/AM18/DES-V
Ti di famma for avnort product (1) Lad	lies Skirts mfd out of 100% Polyester Woven Printed
$\Gamma_{\perp}:= CCM 00+/100/2$ Ladies Dress mto	d out of 100% Polyester woven Timed Labrie Golff
90+/- 10% (Style No. Glow Skirt, Flow Dress	s) under Special Advance Authorisation Scheme as per
provision of para 4.04 (a) (1) of FTP-2015-202	20.

Decision: M/s. Radnik Exports vide their letter dated 07.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

93.

Case No. 109	M/s.Sreema Nets, Tamil Nadu
NO. 1 - No. 04/19 dt 25 05 2017	F.No. 01/84/162/27/AM-18/DES-V
a f shanged descrip	ption of export product in respect of 5 Adv. 013 (2) 3510040871 dt. 30.04.2013 (3) 3510044283 & (5) 3510044785 dt. 27.08.2015

M/s Sreema Nets, Tamil Nadu vide their representation dated 19.04.2017 made request as under:

- 1. The firm obtained 5 Advance Authorizations for export of "Nylon 6/66 Co-Polymer Monofilament Yarn (Soft Grade).
- 2. The firm has completed the export obligation in respect of all advance authorisations The firm has mentioned the description of export item with some little a bit change. This change was carried on the request of the foreign buyer.
- 3. There is no change in ITC(HS) Code of export item and carry the same meaning of final export product.
- 4. The firm has mentioned the export description with changed description of export on the shipping Bill.
- 5. Unless the description of the export item is changed, the Customs will not allow the shipment under the same ITC.
- 6. In order to fulfill foreign buyer's request, the firm were compelled to specify the export product description in a particular way in the shipping bills

27

17

\$

M

Firm has requested to regularize the description as given in the shipping bills to enable the firm to apply for EODC and allow for clubbing of Adv. Authorisation appearing at Sl. No. 1 & 2. The cap went through the document submitted by the firm and decided to give personal hearing to the representative of the firm for 06.07.2017. Accordingly, case stands deferred for re-listing on 06.07.2017.

VI